

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

13.

IA-4830(MB)2023 IN
C.P. (IB)/1140(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: Rupa Infotech And Infrastructure Pvt Ltd
Vs.
Shankheshwar Properties Pvt Ltd

SECTION: 7, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Ranjita Kumari, Ld. Counsel for the RP present. Adv. Kunal Kanungo a/w Adv. Tanushree Sogani and Adv. Atishay Jain, Ld. Counsel for the Respondent No.1 present. Ms. Esha Malik, Ld. Counsel for the Respondent No.2 present. Mr. Vishal Shriyan, Ld. Counsel for the Respondent No.4 present. Adv. Siddhant Sawhney i/b Auris Legal, Ld. Counsel for the Respondent No. 8 present through VC.
2. Ld. Counsel for the RP submits that she has filed IA for amendment before the registry which is under scrutiny and seeks time.
3. List this matter for further consideration on **10.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)